

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 829/(MAH)/2017
MA No. 486/2017

CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE PARTIES: M/s. Vodafone Mobile Services Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
45.	SHREEMA DASHI a/w	SAGAR SARIN LOKESH A. DASANI, i/s DMD Advocates for applicant Companies	

ORDER

MA 486/2017 in CSA 829/241-242/NCLT/MB/MAH/2017

On the Application made by the Applicant, seeking to modify the order dated 17.8.2017 in CSA No.829/2017, on the ground that alternate chairperson appointed for separate meetings of Equity Shareholders, Unsecured Debenture-holders and unsecured creditors of Applicant/Transferor company No.1 to be held on 11.10.2017 has been hospitalized due to ill-health, this bench on hearing the Counsel, allows this Application by appointing Mr. Balesh Sharma, Non-Executive Director of the Applicant/transferor company No.1 as alternate Chairperson instead of Mr. Naveen Lal Chopra already appointed.

Accordingly, MA 486 of 2017 is allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)